Supplementary Cause List -1 Sr. No. 3

## HIGH COURT OF JAMMU AND KASHMIR **AT JAMMU**

(Through Video Conference)

EMG-WP(C) No. 16/2020, EMG-CM No. 30/2020 & EMG-CM No. 31/2020.

**DIXON** Engineering

....Petitioner (s)

Through:- Mr. Sachin Gupta, Advocate (on Video Call from residence in Jammu)

V/s

Union Territory of Jammu & Kashmir and

....Respondent(s)

others

Through:-

HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE Coram:

## EMG-CM No. 31/2020

The instant application has been filed by the petitioner seeking extension of time for filing the affidavit, stamp and court fee etc in support of writ petition. For the reasons stated in the application, the same is **allowed**.

The petitioner shall do the needful within a period of three days from the opening of lockdown.

Application is, accordingly, disposed of.

## EMG-WP(C) No. 16/2020

Mr. Sachin Gupta, learned counsel appearing on behalf of the petitioner has sought some time to amend the instant writ petition. Time is granted.

List the instant writ petition along with the application for interim relief on 13.05.2020.

(RAJNESH OSWAL) JUDGE

Jammu 09.05.2020 (Muneesh)

